

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRLMP NO.7536 OF 2005 IN CRIMINAL APPEAL NO(s). 1171 OF 2004

KUNWAR PRAHLAD SINGH

Appellant (s)

VERSUS

STATE OF U.P.

Respondent(s)

(For bail and office report)

Date: 02/09/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Appellant(s)

Mr. R.K.Kapoor, Adv.

Mr. M.K.Verma, Adv.

Mr. S.K.Khatri, Adv.

Mr. Sudarsh Menon, Adv.

For Respondent-State

Mr. N.S.Gahlout, Adv.

of U.P.

Mr. R.K.Singh, Adv.

Mr. Jatinder Kumar Bhatia ,Adv

For complainant

Mr. Shakil Ahmed Syed, Adv.

UPON hearing counsel the Court made the following

O R D E R

We have heard the parties. This bail Application is on the ground of health. We

find that the

main Appeal is ready for hearing and in fact at one stage it had been placed on Board. We do not find

the health to be such that bail is required to be immediately granted. We, thus, see no reason to grant

bail. Application for bail stands rejected.

Anita

(Jasbir Singh)

Court Master